

**Government of India
Ministry of Coal**

Lok Sabha

**Unstarred Question No. 1291
To be answered on 03.03.2016**

Allocation of Coal Blocks

1291. SHRI A.P. JITHENDER REDDY:

Will the Minister of COAL be pleased to state :

- (a) whether the Union Government has received any proposal/representation from Telangana State Power Generation Corporation (TSGENCO) regarding the allocation of coal blocks for upcoming thermal projects in the State;
- (b) if so, the details and status thereof; and
- (c) the steps taken by the Union Government to meet the requirement for upcoming projects in Telangana along with the estimated timeline for sanction of coal linkage in this regard?

ANSWER

**MINISTER OF STATE (I/C) FOR COAL, POWER, NEW & RENEWABLE ENERGY
(SHRI PIYUSH GOYAL)**

(a) to (c): Government of Telangana had requested for allocation of coal blocks for upcoming thermal projects of Telangana State Power Generation Corporation (TSGENCO).

Under the provisions of the Coal Mines (Special Provisions) Act, 2015 and the Rules made there under, Tadicherla-I coal mine was allotted to TSGENCO for its Kakatiya Thermal Power Project Stage-II (600 MW) and Naini coal mine was allotted to the Singareni Collieries Company Limited for its Singareni Thermal Power Project (1800 MW) located in the State of Telangana. In addition, Mandakini-B coal mine has also been allocated to M/s NTPC Limited for their 4000 MW Telangana Super Thermal Power Plant (STPP) in accordance with the provisions of the Coal Mines (Special Provisions) Act, 2015 read with Rule 11 (10) of the Coal Mines (Special Provisions) Rules, 2014.

Keeping in view the negative coal balance reported by coal producing subsidiaries of Coal India Limited, new linkages/Letters of Assurance (LoA) have not been granted to any of the sectors since 2010. However, Guidelines/Policy for grant of Bridge Linkage to Central/State Public Sector Undertakings which have been allotted Schedule-III coal mines under the provisions of the Coal Mines (Special Provisions) Act, 2015 and coal blocks allotted under the provisions of the Mines and Minerals (Development & Regulations) Act, 1957 have been notified. The Bridge Linkage policy and application format are uploaded on the website www.coal.nic.in, using which Government of Telangana may apply for Bridge Linkage.